

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 3822
TO BE ANSWERED ON 25.03.2022

AMENDMENT IN DOWRY PROHIBITION ACT

3822. SHRI RAHUL KASWAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has received any representation to make amendment in the Dowry Prohibition Act, 1961;
- (b) if so, the details thereof;
- (c) whether the Government proposes to review/ amend the provisions of the said Act; and
- (d) if so, the details thereof and the steps taken by the Government in this direction?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): At present, there is no proposal under consideration to amend the Dowry Prohibition Act, 1961. Review of policies, programmes and legislations is a continuous process. Based on the recommendations/ suggestions/ learning outcomes, the Government takes appropriate measures to amend the laws from time to time.
